

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2193
ANSWERED ON:22.08.2013
VIGILANCE CELL FOR RURAL DEVELOPMENT WORKS
Guddu Shri Premchandra;Patel Shri Deoraj Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether any vigilance cell has been set up in Madhya Pradesh as per the guidelines of Union Government to monitor rural development works;
- (b) if so, the details thereof;
- (c) the details of the complaints regarding irregularities in the implementation of the rural development schemes implemented by the Union Government received so far; and
- (d) the action taken by the Union Government on those complaints?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

- (a)&(b): The Ministry of Rural Development had advised all the States to set up a complaint cell in accordance with the instructions contained in the Standard Operating Procedure(SOP) for redressal of complaints. Accordingly, a complaint cell under the charge of Secretary, Rural Development, Government of Madhya Pradesh has been set up in the State by the State Government. The cell consists of a nodal officer of Joint Commissioner level and is assisted by required staff.
- (c): The complaints received in this Ministry relate to irregularities in the implementation of Mahatma Gandhi NREGA, irregularities in selection of beneficiaries of other Schemes, delay in completion of projects, financial irregularities, etc.
- (d): The Centrally Sponsored Schemes are implemented by the State Governments. Action is taken by the Ministry of Rural Development, as provided in the SOP, and National Level Monitors (NLMs) are deputed to enquire into complaints regarding gross violations in implementation of the Schemes of the Ministry. The reports of NLMs are referred to the concerned State Government/UT administration for taking appropriate action.